

**IN THE HIGH COURT OF JHARKHAND AT RANCHI  
W.P.(C) No. 1886 of 2021**

M/s Verma Enterprises, Dhanbad through its partner Rajesh Vishwakarma  
... .. Petitioner

Versus

The State of Jharkhand through its Principal Secretary, Department of  
Health, Medical Education & Family Welfare, Ranchi & Ors.  
... .. Respondents

**CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR**

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For the Petitioner	: Mr. Indrajit Sinha, Advocate Mr. Ajay Kumar Sah, Advocate
For the Respondent Nos.1 & 2	: Mr. Mohan Kumar Dubey, AC to AG
For the Respondent No. 3	: Mr. Dharendra Kumar Deo, Advocate

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04/06.09.2021 The present writ petition is taken up today through Video conferencing.

On perusal of order dated 26.07.2021 passed in I.A. No. 3275 of 2021, it appears that the date of the impugned letter no. 559 has wrongly been typed as "07.11.2021" in place of "07.04.2021" at different places.

Keeping in view that the aforesaid mistake is a typographical one, the date of the impugned letter no. 559 mentioned as "07.11.2021" at different places in the order passed while considering I.A. No. 3275 of 2021 is corrected to be read as "07.04.2021".

The order dated 26.07.2021 passed in I.A. 3275 of 2021 is modified to the said extent.

Mr. Indrajit Sinha, the learned counsel for the petitioner while pressing I.A. No. 4450 of 2021 submits that a supplementary affidavit in the said interlocutory application has been filed on behalf of the petitioner on 03.09.2021.

The said supplementary affidavit is not found on record.

Office to verify the same.

Put up this case under appropriate heading on 09.09.2021.

**(Rajesh Shankar, J.)**

Manish